

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 20924/2017

KAPIL GUPTA & ANR.

APPELLANT(S)

VERSUS

INDIABULLS HOUSING FINANCE LTD. & ANR.

RESPONDENT(S)

O R D E R

1. Heard learned counsel appearing on behalf of the parties.

2. We take the Settlement Agreement (MoU) dated 07.12.2017, entered into between the parties, on record. We make it clear that we are passing the present order only under our powers under Article 142 of the Constitution of India.

3. As a result, the impugned order is set aside and the matter pending before the National Company Law Tribunal stands disposed of.

4. The appeal is disposed of accordingly.

.....J.
[ROHINTON FALI NARIMAN]

.....J.
[NAVIN SINHA]

NEW DELHI;
DECEMBER 08, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 20924/2017

KAPIL GUPTA & ANR.

APPELLANT(S)

VERSUS

INDIABULLS HOUSING FINANCE LTD. & ANR.

RESPONDENT(S)

(WITH IA No.133310/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.133312/2017-STAY APPLICATION)

Date : 08-12-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. Parag Tripathi, Sr. Adv.
Mr. Aman Vachher, Adv.
Mr. Ashutosh Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Arun Nagar, Adv.
Mr. P.N. Puri, AOR

For Respondent(s) Mr. Sumesh Dhawan, Adv.
Ms. Vatsala Kak, Adv.
Mrs. Priya Puri, AOR
Mr. Ranjay Dubey, Adv.
Mr. S.K. Puri, Adv.
Ms. Vijaylaxmi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
COURT MASTER(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)